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O.A: No 515/02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 5.8.2002

Heard Miss. S.Mohapatra for the Applicant and Shri B.Das, learned Additional Standing Counsel for the Respondents.

Applicant, a Stenographer, of Income Tax Department, having been transferred from Bhubaneswar to Sambalpur has filed this Original Application raising grievances against the said order of transfer.

Transfer is an incidence of service and grievances, if any, pertaining to transfer are to be redressed by the departmental authorities. The Tribunal, not being an appellate authority in these matters, this O.A. is disposed of granting liberty to the Applicant to make a fresh representation to the authorities/respondents for redressal of his grievances and in the event the applicant makes a representation afresh, within seven days hence, then the Respondents should give due consideration to the same by the end of August, 2002. While parting with this case, the Respondents are directed not to implement/ give effect to the transfer in question till disposal of the representation of the Applicant to be made by him within seven days.

Send copies of this order to Respondents and copies of this order be made available to the learned counsel of both sides.

*Jabang*  
*05/08/2002*  
MEMBER (JUDICIAL)

Copies of order dt 5.8.02  
issued to counsel for both  
sides.

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*2/9/02*

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*S.O. 18*